

01(04)Regional Bench/CESTAT/2015
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block 2, R.K.PURAM, NEW DELHI – 110066

Dated : 06.11.2015

Notification No. 03 of 2015

The Hon'ble President is pleased to notify as follows:

SUBJECT : CONSTITUTION OF BENCH AT HYDERABAD

In exercise of powers conferred by Section 129C of the Customs Act, 1962 (52 of 1962) read with Section 35D of the Central Excise Act, 1944 (1 of 1944), Section 86 of the Finance Act, 1994, Section 9C of the Customs Tariff Act, 1975 and all other enabling provisions; and in terms of the decision of the Union Cabinet dated 21.03.2013 as conveyed by the letter F.No. 27/06/07-Ad.IC (CESTAT) dated 13.11.2013 of the Government of India, Ministry of Finance, Department of Revenue, The President of the Customs, Excise & Service Tax Appellate Tribunal hereby orders that there shall be Regional Bench at Hyderabad.

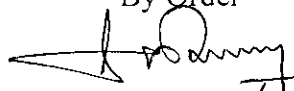
In terms of the jurisdiction specified in the letter dated 13.11.2013 of the Government of India, the Regional Bench, Hyderabad shall deal with all matters arising within its jurisdiction as specified in the table below and such other matters as may be transferred to it by a general or special order of the President.

The jurisdiction of the Regional Bench, Hyderabad shall be as set out in the table below:

Title of the Bench	Location	Jurisdiction
Regional Bench Hyderabad	Hyderabad	territorial jurisdiction of erstwhile state of Andhra Pradesh i.e. Andhra Pradesh, Telangana and Yanam commune of the Union territory of Pondicherry

The Regional Bench, Hyderabad shall start functioning by accepting filing of appeals w.e.f. 14.12.2015 at the following address:

**Customs, Excise & Service Tax Appellate Tribunal,
1st Floor, HMWSSB Building Rear Portion
Khairtabad, Hyderabad 500004**

By Order

(A. Mohan Kumar) 6/11/15
Registrar